

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5051  
TO BE ANSWERED ON 31<sup>ST</sup> MARCH, 2017**

**FAMILY PLANNING INDEMNITY SCHEME**

**5051. SHRI DHARAM VIRA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the quantum of compensation fixed under the Family Planning Indemnity Scheme (FPIS) has been increased substantially, if so, the details thereof;
- (b) whether the burden thereof is being equally shared by the Government of India and the State Government; and if so, the details thereof; and
- (c) whether the State of Chhattisgarh's example to double the indemnity amount and share equally between State and Central Government has been followed by other States and Union Territories as suggested by the Honourable Supreme Court according to judgment W.P. (C) No. 95 of 2012; and if so, the details thereof?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SMT. ANUPRIYA PATEL)**

(a) to (c): Yes. As per the directions of the Hon'ble Supreme Court, the quantum of compensation under the Family Planning Indemnity Scheme has been doubled which is equally shared by the Government of India and the State Governments. Instructions to this effect have been sent by the Ministry of Health and Family Welfare to all States and UTs for compliance.